

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

**INSTRUCTIONS AS TO FILING OF CASES IN THE SECOND SPELL OF THE SUMMER
VACATION, 2024 i.e., ON 21.05.2024 & 28.05.2024**

1. Cases in which the impugned order is passed or communicated to the party on or after 06.05.2024 alone will be entertained for hearing on 23.05.2024.
2. Cases in which the impugned order is passed or communicated to the party on or after 13.05.2024 alone will be entertained for hearing on 30.05.2024.
3. Writ petitions relating to eviction, demolition, dispossession, disconnection of electricity supply etc. and orders passed, communicated and received by the petitioner/s in such cases on or after the dates specified above alone will be entertained.
4. No writ petitions and Criminal Petitions filed to quash FIR/Charge Sheet and relaxation of conditions of Bail/Modification petitions/petitions seeking extension of interim orders in pending matters will be entertained, **except those permitted by way of Lunch Motion by the concerned Hon'ble Vacation Judge.**
5. Regular Bail application will be entertained only if order/s refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
6. Writ Petition(s) relating to the Service Matters will not be entertained.
7. Writ petition(s) relating to Stamps and Registration will not be entertained.
8. No letter/Petition for withdrawal of pending cases will be entertained.
9. No pending cases will be taken up except those cases in which there is a specific direction to post in the Vacation Courts.

(By order of the Hon'ble Senior Vacation Judge)

K. Suresh

DATE: 20.05.2024

DEPUTY REGISTRAR/VACATION OFFICER